



2026:AHC:22866

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 419 of 2026

Brijbhushan And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahesh Kumar Dubey
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A writ, order or direction in the nature of mandamus directing the Res. No.2 i.e. Consolidation Officer Rateh, Mirzapur to decide the case No.21 of 2025 (Brijbhushan and others Vs. State and others) U/s 9(A)(2) of Uttar Pradesh Consolidation Holding Act, 1953, within stipulated period as fixed by this Hon'ble Court, pending before the Res. No.2 since 2021."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **eight months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 3, 2026

VR

(Dinesh Pathak,J.)